

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No.159 of 2014 (SZ)**

Applicant(s)  
P. Edwin Wilson, Purasaiwalkam  
Chennai

Vs.

Respondent(s)  
The State of Tamil Nadu, rep by its  
Principal Secy., Environment and  
Forests, Chennai and 4 others.

Legal Practitioner for Applicant(s)  
M/s Syed Zam Mohammed and  
A.M.Sinduja

Legal Practitioner for Respondent(s)  
Mr. M.K. Subramanian for R-1 & R-4  
Mr. R. Suriya Prakash for R-2  
M/s. Wilson Associates for R-3  
Mr. M.R. Gokul Krishnan for R-5

Note of the Registry	Orders of the Tribunal
Order No. 3	<p>Date: 17<sup>th</sup> August, 2017</p> <p>Learned counsel appearing for the applicant submitted that response to the report submitted by the Greater Chennai Corporation would be submitted during the course of the day.</p> <p>Let the same be filed before the Registry with copy to the parties. The Greater Chennai Corporation may submit the response to it within 2 weeks.</p> <p>List the matter on 15.09.2017.</p> <p style="text-align: right;">.....J.M. (Justice M.S.Nambiar)</p>